

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT AHMEDABAD**

REGIONAL BENCH – COURT NO. 03

EXCISE Appeal No. 10326 of 2016-DB

[Arising out of Order-in-Original/Appeal No SUR-EXCUS-002-COM-018-15-16 dated 03.12.2016 passed by Commissioner of Central Excise and Service Tax-SURAT-II]

Amw Motors Ltd

...Appellant

Now Office At Near 34 Kms Mile Sotne,
Bhuj-Bhachau Road,
Village- Kanaiyabe, Taluka- Bhuj
Kutch, Gujarat

VERSUS

C.C.E. & S.T.-Surat-ii

...Respondent

New C.Ex Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat,
Gujarat-395001

APPEARANCE:

Shri R. Subramanya, Shri Dheeraj Garge, Advocates for the Appellant
Shri. Ajay Kumar Samota, Superintendent (Authorized Representative) for
the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

FINAL ORDER NO.A / 12282 /2023

DATE OF HEARING:12.10.2023
DATE OF DECISION: 12.10.2023

RAMESH NAIR

Shri R. Subramanya, Learned Counsel appearing on behalf of the appellant wish to withdraw his Vakalatnama, his vakalatnama stands withdrawn. Shri Dheeraj Garge, learned Counsel appeared on behalf of the liquidator as the Company has under gone the liquidation as per the NCLT order dated 28 July, 2023. He wish to withdraw the appeal, as the same became infructuous.

2. Considering the submissions made by Learned Counsel, since the appellant company has been liquidated as per the NCLT order dated 28.

07.2023. The appeal became infructuous. Accordingly, dismissed as infructuous.

(Dictated & Pronounced in the open Court)

**RAMESH NAIR
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**

PALAK